

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 11 of 2021

IN

Company Appeal (AT) (Ins.) No. 599 of 2020

In the matter of:

Ketan Anant Raj & Anr.

....Appellants

Vs.

**Dhanshyam Kantilal Patel
Liquidator of Krishnai Hospital
Pvt. Ltd. & Ors.**

....Respondents

Present

**For Appellant: Mr. Mohit D Ram & Ms. Meenakshi Arora, For
Advocates.**

**For Respondents: Ms. Geeta Lundwani, Mr. Amey Hadwale,
Mr. Dhanshyam Patel (Liquidator), For R-1.
Mr. Sunil Joshi (RNS Bank) & Ms. Madhavi Nallurai,
For R-2.
Ms. Vidhi N Sharda, Advocate.
Ms. Adity Gupta, For R-3.**

ORDER
(Virtual Mode)

08.03.2021: Heard Learned Senior Counsel for the Appellant Ms. Meenakshi Arora. Learned Counsel for the Appellant is directed to examine MSME Act (Ministry of Small and Medium Enterprise) in this subject the matter of this jurisdiction paused with definition by MSME.

List this matter on **15th March, 2021** at **2:00 P.M.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**